

**MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

PERFORMANCE OF SPORTS AUTHORITY OF INDIA (SAI)

[Action taken by the Government on the recommendations contained in the Twenty
Second Report (Fifteenth Lok Sabha) of the Committee on Estimates]

**COMMITTEE ON ESTIMATES
(2013-2014)**

THIRTY SECOND REPORT

(FIFTEENTH LOK SABHA)



**LOK SABHA SECRETARIAT
NEW DELHI**

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Presented to Hon'ble Speaker, Lok Sabha on 04 January, 2014

Presented to Lok Sabha on 05 February, 2014



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2013/Agrahayana , 1935(Saka)

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COMPOSITION OF THE COMMITTEE ON ESTIMATES (2013-14)

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4. Shri U.C. Bharadwaj - Deputy Secretary
5. Ms. Rachna Saxena - Committee Officer

INTRODUCTION

I, the Chairman of Committee on Estimates (2013-14) having been authorized by the Committee to present the Report on their behalf, present this Thirty-Second Report on action taken by the Government on the recommendations contained in the Twenty-Second Report of the Committee (Fifteenth Lok Sabha) on the subject 'Performance of Sports Authority of India (SAI)' pertaining to Ministry of Youth Affairs and Sports (Department of Sports).

2. The Twenty-Second Report of the Committee (Fifteenth Lok Sabha) was presented to Lok Sabha on 23.04.2013. The Government furnished their replies indicating action taken on the recommendations contained in the Twenty-Second Report of the Committee (Fifteenth Lok Sabha) on 14.11.2013. The draft Report was considered and approved on 18.12.2013 by the Study Group of the Committee on Estimates, constituted to consider the action taken replies furnished by the Government. Thereafter, the Report was adopted by the Committee on the same day.

3. An analysis of action taken by the Government on the recommendations contained in the Thirty-Second Report of Committee on Estimates (Fifteenth Lok Sabha) is given in Appendix III.

NEW DELHI;
December, 2013
Agrahayana , 1935 (Saka)

FRANCISCO SARDINHA,
CHAIRMAN,
COMMITTEE ON ESTIMATES.

CHAPTER – I

REPORT

This Report of the Committee deals with the action taken by the Government on the Recommendations contained in the Twenty Second Report of the Committee on Estimates (Fifteenth Lok Sabha) on the subject 'Performance of Sports Authority of India (SAI)' pertaining to the Ministry of Youth Affairs and Sports, Department of Sports (DoS).

1.2 The Committee's Twenty-Second Report (Fifteenth Lok Sabha) was presented to Lok Sabha on 23.04.2013. It contained 19 Recommendations/Observations. Action Taken Replies in respect of all the Recommendations/Observations were received from the Ministry of Youth Affairs and Sports, (DoS) on 14.11.2013.

1.3 Replies to the Recommendations/Observations contained in the Report have broadly been categorized as under:-

- (i) Recommendations/Observations which have been accepted by the Government:
Sl. Nos. 1,2,3,5,7,8,9,10,11,14,17 and 18 (Total 12)
(Chapter – II)
- (ii) Recommendations/Observations which the Committee do not desire to pursue in view of the Government's reply:
Sl. Nos. Nil (Total Nil)
(Chapter – III)
- (iii) Recommendations/Observations in respect of which the Government's replies have not been accepted by the Committee:
Sl. Nos. 4,6,15 and 19 (Total 04)
(Chapter – IV)

(iv) Recommendations/Observations in respect of which final replies of the Government are still awaited:

Sl. Nos. 12, 13 and 16

(Total 03)

(Chapter – V)

1.4 The Committee desire that response to comments contained in Chapter-I and final replies to the Recommendation contained in Chapter-V of this Report should be furnished expeditiously.

1.5 The Committee will now deal with the action taken by the Government on some of their Recommendations.

A. Strategy for 2020 Olympics
Observation/Recommendation (Sl. No. 2)

1.6 In view of putting in place a long term strategy devised by SAI for improving India's performance in 2020 Olympics, the Committee in their original report had recommended to combine the said strategy with specific targets and urged for addressing the concerns regarding infrastructure and manpower requirement well in time to ensure successful implementation of the said strategy. The Committee had also recommended that SAI should undertake a study of the methods followed by China and Western countries in grooming sports persons and adopt such practices as may be suitable to our country.

1.7 The Ministry of Youth Affairs and Sports (DoS) in their action taken reply has submitted that SAI has set up a Wing namely LTDP Youth OG'20 in preparation of Indian teams for Olympics 2020 and subsequent Olympic Games to train the sub-junior and youth category. During 2012-13 the LTDP Wing has reportedly conducted 108 national coaching camps in 23 disciplines and 86 exposures. The junior, sub-junior and youth teams have won 280 medals at these international competitions.

The Ministry has further stated that a new scheme 'Long Term Athlete

Development Plan (LTADP), for Mission 2020 Olympics' is proposed to identify the talented sports persons and give them state -of- the art training with a scientific back up and prepare them for 2020 and subsequent Olympic Games. Regarding combination of strategy with specific targets, for Commonwealth Asian Games, 2014 and Olympics, 2016; it has been stated that specific targets have already been submitted to the Ministry on 14th February, 2013. A Copy of the same has been furnished. The Ministry has noted the suggestion of the Committee regarding study of methods followed by China and Western countries.

1.8 The Committee had urged among other things that their concerns regarding infrastructure and manpower requirements should be addressed well in time to ensure successful implementation of the long term strategy of improving India's Sports performance in forthcoming Commonwealth & Asian Games and Olympics. There is nothing in the reply of the Government to show what action is proposed in this regard. The Committee would await the response of the Ministry of Youth Affairs and Sports (DoS) on the same.

**B. Inclusion of Experts in decision making bodies of SAI
Observation/Recommendation (Sl. No. 3)**

1.9 The Committee in their original report had suggested that desirability of inclusion of experts from the fields of Sports Medicine and Anti Doping in the decision making bodies of SAI be examined with view to strengthening its effective functioning.

1.10 The Ministry, in its Action Taken reply has stated that in the 40th Meeting of Governing Body of SAI held on 24.7.2013, it has been decided to include three members from various walks of life, which could include experts from Medicine and Anti- Doping. It has been further submitted that the recommendation of the Committee would be kept in mind while forming the new Governing Body

1.11 The Committee appreciate that as recommended by them, action has been taken to include among others, experts from Medicine and Anti Doping in the new Governing Body of SAI.

**C. Laying of Annual Report of SAI in Parliament and its uploading on website
Observation/Recommendation (Sl. No. 4)**

1.12 The Committee had urged the Department to ensure timely laying of SAI's Annual Reports in Parliament so that its performance is reviewed and on course correction applied in time. Taking note that SAI had not uploaded its Annual Reports on to its website from 2008-09 onwards, the Committee had expressed the hope that SAI will upload its Reports soon, as assured.

1.13 In its action taken reply, the Ministry has stated that the Annual Report of SAI for the year 2010-11 has been laid in both Houses of Parliament in the Monsoon session 2013 (Lok sabha on 20.08.2013 and Rajya Sabha on 14.08.2013. The Annual Reports for the years 2011-12 and 2012-13 are reportedly under preparation.

1.14 The Committee regret to note that neither the Ministry of Youth Affairs and Sports (Department of Sports) nor SAI has ensured that the Annual Report of SAI is prepared and laid on the Table of Parliament within the stipulated period of nine months after closure of the Financial Year, in spite of the lapse having been pointed out by the Committee. It is a sorry state of affairs that the Annual Report of 2011-12 has not been laid on the Table of the House even nearly one year after expiry of the stipulated period. The Committee urge the Department of Sports to ensure that Annual Reports are laid in time and are uploaded in SAI's website immediately thereafter.

**D. Female participation in sports training schemes
Observation/Recommendation (Sl. No. 6)**

1.15 Expressing concern at low percentage of female trainees the Committee had recommended for encouragement of female participation in sports training schemes through suitable incentive mechanism.

1.16 The Ministry of Youth Affairs and Sports (DoS), in its action taken reply has stated that emphasis is given for induction of maximum number of girls trainees depending upon the availability or residential accommodation meant for the girls. They have also informed that SAI is organizing National Women Sports Competitions in four groups covering 12 disciplines. The selected girls are offered admission under SAI Scheme.

1.17 Though the DoS has referred to its emphasis given on inclusion of maximum number of girl trainees in SAI Sports Promotional Schemes as well as organizing of National Women Sports Competitions, no data has been given to show whether there is any improvement in the number of girl trainees, as a result of these measures. The Committee are constrained to note that the reply of the DoS is also silent on the Committee's recommendation on devising a suitable incentive mechanism for encouraging female participation in sports training schemes. The Committee reiterate their earlier recommendation and urge the DoS to take suitable action, under intimation to them.

**E. Completion of infrastructure projects
Observation/Recommendation (Sl. No. 9)**

1.18 The Committee, in their original Report had desired to be apprised of the project wise details of original cost and scheduled completion and reasons for time and cost overrun, if any, and currently anticipated cost and date of completion of various sports infrastructure projects undertaken by the Ministry for construction, renovation and upgradation of their sports facilities. The Committee had recommended that every

possible effort should be made to complete these infrastructure projects within the currently anticipated cost and time.

1.19 The Department, in the action taken reply have furnished status of the projects as desired by the Committee. They have also stated that monitoring of the projects is regularly being done by the Finance Committee and Governing Body of SAI.

1.20 It is observed from the status of 46 projects furnished to the Committee that 6 projects have been cancelled and 5 projects delayed. A 50 bedded hostel complex in SAG, Alleppey which was scheduled to be completed in July, 2007, is yet to be constructed. Thus, the Committee are constrained to note that project implementation by SAI leaves much to be desired. The Committee hope that steps will be taken to ensure that adequate planning precedes project implementation so that there is no cancellation or inordinate delay in implementation of projects, in future.

F. Laying of Synthetic Track in Each State Observation/Recommendation (Sl. No. 10)

1.21 In their recommendation, the Committee had *inter alia* recalled that in their 7th Report, 2010-11 they had desired that there should be at least one synthetic track in every State particularly in Rajasthan, Andhra Pradesh, Bihar and Goa. In view of none of these States figuring in the list of projects furnished to the Committee, which were reportedly completed or in progress, the Committee had desired to be apprised of the position in this regard.

1.22 In its response, the Ministry of Youth Affairs and Sports (DoS) has stated that as regards laying of at least one synthetic track in every State the location of such tracks is decided as per requirement, location of centre and availability of funds. Further it has been pointed out that funds for synthetic tracks are also provided under the USIS scheme of this Ministry.

1.23 The Committee had urged, among other things, that the Department should ensure laying at least one synthetic track in every State particularly in Rajasthan, Andhra Pradesh, Bihar and Goa. There is nothing in the stereotyped reply to show that the matter has been examined. The Committee would await specific response of the DoS in this regard.

**G. Refresher courses/programmes organized by SAI
Observation/Recommendation (Sl. No. 15)**

1.24 In view of the poor attendance and response to refresher programmes/courses from the State Governments/UTs organized by SAI, the Committee had recommended the Department to identify the reasons and take up the matter at the level of Chief Ministers.

1.25 As per the action taken reply, SAI NS NIS had issued circulars & letters repeatedly to all States/UTs to recommend the names of their coaches for such courses, as advised by the Estimate Committee, still the response was not encouraging.

1.26 The Committee are constrained to note that the reply of DoS is perfunctory in nature. There is nothing in the reply to show whether the Department has identified the reasons for poor response from the State Governments for refresher courses offered by SAI and whether the matter was taken up with the Chief Ministers, as recommended by the Committee. The Committee reiterate their earlier recommendation and urge the DoS to take necessary action in this regard expeditiously.

**H. Accountability of Hockey Federations
Observation/Recommendation (Sl. No. 19)**

1.27 Taking note that there are two competing hockey federations viz. Hockey India (HI) and Indian Hockey Federation (IHF) and that neither of them has been recognized

by the Government, the Committee were of the firm view that sports federations should be made accountable to the Government for performance of sports persons in international events.

1.28 The Ministry of Youth Affairs and Sports (DoS), in its response, has *inter-alia* informed that keeping in view the fact that the International Hockey Federation refused to give affiliation to Indian Hockey Federation (IHF) or any other body except Hockey India (HI), the Hon'ble Supreme Court passed an interim order making IOA and HI responsible to select and field Indian hockey teams, both for men and women in all future international events. In order to reach an amicable solution, the Government reportedly held several rounds of meetings with the officials of IOA, HI and IHF and finally the matter was referred to the IOA to suggest a compromise. While response from IOA is awaited, the matter would be placed before the Supreme Court for decision, in case the issue is not amicably resolved. The Department has also stated that the settlement of the dispute will serve the game of hockey.

1.29 The reply of the Ministry is conspicuously silent on the Committee's recommendation for making sports federations accountable to the Government for the performance of sports persons in various international sports events in view of huge sums of money spent on them. The Committee, therefore reiterate their recommendation and desire to be apprised of the action taken to ensure accountability of the sports federations.

CHAPTER – II

OBSERVATIONS/ RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Observation/Recommendations (Sl. No. 1)

The index of performance of SAI mainly relates to medal tally by its trainees. During the last 29 years of its existence SAI trainees have won 1449 medals in international events (594 gold, 467 silver and 388 bronze). The average number of medals in international events annually works out to just 50. The Committee are not impressed by the medal tally in international events. The Committee feel that SAI should strive to achieve the best, given the resource constraints. Regrettably, there is no system of fixing medal targets to be won by SAI trainees in various events. This is necessary to review and evaluate SAI's achievements. The Committee hope that SAI will make suitable initiative in this regard.

Reply by the Government

SAI is taking all steps to increase the medal tally of India in major international tournaments. SAI's role is to provide all facilities for imparting competitive training to the selected trainees so as to achieve excellence at National and international level. SAI has been working on improving these facilities. Regarding sitting of targets, the suggestion has been noted.

Observation/Recommendations (Sl. No. 2)

The Committee note that SAI has put in place a long term strategy of improving performance of the Indian sports in 2020 Olympics. This long term strategy contains midterm milestones of improving medals tally in the forth coming Commonwealth and Asian Games, 2014, Olympics, 2016 Commonwealth Games, 2018, and Asian Games, 2019. The Committee hope that the strategy would be combined with specific targets. The Committee would also urge that the concerns regarding infrastructure and

manpower requirements should be addressed well in time to ensure successful implementation of the strategy. SAI should undertake a study of methods followed by China and western countries in grooming sports persons and adopt such practices as may be suitable to our country

Reply by the Government

Sports Authority of India has set up a Wing namely LTDP Youth OG'20 in preparation of Indian teams for Olympics 2020 and subsequent Olympic Games. This wing is emphasizing to train the sub-junior and youth category. Through continuous and systematic training (08-10 years) they can achieve their optimum performance as per the potential at the international level leading to 2020 Olympic and subsequent Olympic games.

During this financial year (2012-13) this wing has conducted 108 national coaching camps in 23 disciplines and 86 exposures. The junior, sub-junior and youth teams have won 280 medals at these international competitions.

A new scheme namely 'Long Term Athlete Development Plan, for Mission 2020 Olympics' is proposed to identifying the talented sports persons and give them state -of- the art training with a scientific back up and prepare them for 2020 and subsequent Olympic Games.

As far as combination of the strategy with specific targets for Commonwealth & Asian Games, 2014 and Olympics, 2016 is concerned, the specific targets have already been submitted (copy enclosed) to the Ministry on 14th February, 2013 **(Annexure-A)**. Regarding study of methods followed by China and Western countries, the suggestion has been noted.

Comments of the Committee

(Please see Para No. 1.8 of Chapter-I)

Observation/Recommendations (Sl. No. 3)

The Committee note that no expert in the fields of Sports Medicine and Anti Doping has been included in the composition of either general body or the Governing body of SAI. The committee suggest that desirability of inclusion of experts from such fields in the decision making bodies of SAI be examined with view to strengthening its effective functioning. The committee would like to be apprised of the outcome.

Reply by the Government

In the 40th Meeting of Governing Body held on 24.7.2013, it has been decided to include 3 members from various walks of life, which could include experts from Medicine and Anti- Doping. This recommendation would be kept in mind while forming the new Governing Body.

Comments of the Committee

(Please see Para No. 1.11 of Chapter-I)

Observation/Recommendations (Sl. No. 5)

The committee would like to point out that the data regarding budget allocation and utilization under plan schemes by SAI as given in the outcome budget 2012-13 of MYAs do not tally with the data given by the MYAS (DOS) during the presentation made to the committee on 14.6.12. for instance, the plan allocation for the year 2009-10 as shown in outcome budget is Rs.200.37 cr. Rs.173.64 for rest of India and Rs.32.01 cr for Northeast). The actual amount of plan funds spend during 2009-10 according to outcome budget was Rs.206.15 cr .where as the figure furnished to the committee was Rs.200.49 cr Rs. 170.41 for rest of India and 30.08 for north eastern region. The actual amt. of plan funds spent during 2010-11 is Rs.347.01 cr. As per outcome budget 2012-13 whereas the figure furnished to the committee in this regard was as Rs. 326.72 cr. The discrepancies and present correct information to the committee.

Reply by the Government

The status of budget allocation vis-à-vis expenditure incurred during the financial year 2009-10 by SAI under Plan is as under:

2009-10			
Head	Budget allocation	Expenditure	Rs. in crore
			Remarks
Plan	173.64	170.41	
Plan(NER)	32.51	30.08	(Whereas in the report Rs. 32.01 crore has been stated, this may be due to typographical error as the total of Rs. 205.65 mentioned is correct.
Total	205.65	200.49	

A statement showing the sanction number, date and amount allocated during the financial year 2009-10 is provided at **Annexure-B.**

The status of budget allocation vis-à-vis expenditure incurred during the financial year 2010-11 by SAI under Plan is as under:-

2010-11			
Head	Budget allocation	Expenditure	Rs. In crore
			Remarks
Plan	297.00	289.55	
Plan(NER)	34.00	37.17	
Total	331.00	326.72	

A statement showing the sanction number, date and amount allocated during the financial year 2010-11 is provided at **Annexure-C.**

Observation/Recommendations (Sl. No. 7)

The Committee observe that the medical expenses entitlements of Rs.300 per annum per person for trainees under sports promotion schemes such as army boys sports company (ABSC) SAI training centre (STC) & special area games (SAG) and Rs.500 per annum per persons for trainees under centre of excellence (CoE) scheme are too low to meet the medical costs. Similarly, the insurance allowance per head per annum @ Rs.150 is obviously too low. Sports persons are prone to injuries during the training and the amount of medical allowance should be sufficient to cover the expenses incurred on medical consultation and cost of medicines. The committee, therefore, strongly recommend that the medical entitlements and insurance allowance need to be suitably enhanced and there should be periodical revision keeping pace with inflation.

Reply by the Government

The financial assistance provided to trainees under the SAI Sports Promotional Scheme is periodically reviewed and enhanced depending upon escalation in boarding commodities, Sports kit, transportation charges, School Fee & medicines etc. The Finance Committee of SAI in its 62nd meeting held on 20th December, 2012 decided that the boarding charges should be revised every year keeping in view increase in price index.

The Chairman, Governing Body of SAI and Hon'ble Minister of Youth Affairs & Sports (I/C), has accorded approval for revision of Annual Trainees Block Grant with respect to trainees of SAI Training Centers (STCs), Special Area Games Centers (SAGs) and Army Boys Sports Companies (ABSCs).

Current expenditure allocation (except boarding charges) per trainee per annum is as follows:

S. No.	Item	Allocation per annum (in Rupees)		
		ABSC	STC	SAG
1	Sports Kit	2000	4000	4000
2	Competition Exposure	2000	3000	3000
3	Education Expenses	1000	1000	1000
4	Medicines Expenses	300	300	300
5	Premium of Insurance	30	30	30
	Total	5330	8430	8430

In order to meet inflationary trends and resulting cost escalation, an Annual Trainee Block Grant of Rs.12,000/-(Rupees twelve thousand Only) per trainee per annum has been approved to cover expenditure towards Sports Kit (maximum of Rs.5000/-), Competition Exposure, Educational expenses, Medical, Insurance and Miscellaneous expenses for all trainees of STC, SAG and ABSC Schemes.

The revised Boarding charges have been effective from 1st March, 2013 as per the following chart:-

S. No.	Name of the Scheme	Boarding charges per day/per trainees for Special Category State(NER, Sikkim, J&K, Himachal Pradesh & Uttarakhand)	Boarding charges per day/per trainees for Rest of India
1.	Army Boys Sports Companies (ABSC), SAI Training Centers (STC), Special Area Games (SAG)	Rs.200/-	Rs.175/-
2.	COE	Rs.225/-	Rs.225/-
3.	NSTC (Residential)	Rs.125/-	Rs.125/-

SAI has proposed to include certain Categories of trainees for Medical Insurance Policy in line with proposed scheme for SAI staff.

Observation/Recommendations (Sl. No. 8)

Wrestling is one of the traditional sports of India. There were recent media report suggesting that wrestling may not figure in Olympic competition from the year 2020 Olympics onwards. Secretary (Sports) has assured the Committee that the matter will be taken up very strongly with International Olympic Committee (IOC) through various channels to ensure that wrestling is not dropped from Olympics 2020 onwards. The committee would await the outcome of these efforts.

Reply by the Government

International Olympic Committee (IOC) Executive Board (EB) at its meeting held on 12.02.2013 recommended that wrestling, governed by the International Federation of Associated Wrestling Styles (FILA), be not included in the list of core sports for the 2020 Olympics. Wrestling had to contend with baseball/softball and squash for inclusion in the 2020 Olympic programme as an additional sport.

This decision of IOC came as a surprise and was a very unfortunate development. The Government of India believed that this decision to exclude the sport of wrestling from the 25 core sports needed to be reconsidered more so in view of the fact that wrestling not only has universal appeal but is also very affordable.

The Ministry took up the matter with the International Olympic Committee requesting it to reconsider its decision and retain wrestling in the category of core sports for Olympic Games. It also requested India's member in the IOC to take up the matter strongly and make every effort to get wrestling included in the list of core sports.

Minister of State (Independent Charge) for Youth Affairs & Sports wrote to Sports Ministers of 70 countries, where wrestling is popular and wrestlers from which participated in London Olympics, 2012, requesting them to take up the matter with the

IOC and impress upon it the need to retain wrestling among the core sports in Olympic Games.

Secretary (Sports) also wrote to Foreign Secretary for enlisting the support of the Ministry of External Affairs and for directing the Indian Ambassadors and High Commissioners of the countries, whose wrestlers participated in London Olympics in 2012, to call on their respective Sports Ministers and convince them to take up the matter with IOC in right earnest.

Executive Board (EB) of the International Olympic Committee (IOC) at its meeting held at St. Petersburg (Russia) on 29th May 2013 recommended that baseball/softball, squash and wrestling be proposed to the 125th IOC Session for possible inclusion as an additional sport on the Olympic programme for the 2020 Olympic Games.

IOC at its 125th session held in Buenos Aires Argentina on 8th September 2013 has decided to include wrestling in the 2020 Olympics in addition to 25 core sports.

Observation/Recommendations (Sl. No. 9)

SAI has undertaken projects of construction, renovation and up-gradation of sports infrastructural facilities spread across 26 locations out of which only 7 project are stated to have been completed. The remaining projects are at various stages of implementation. The committee would like to be apprised of the project wise details of original cost and scheduled completion and reasons for time and cost overrun, if any and currently anticipated cost and date of completion. The committee desire that every possible efforts should be made to complete these infrastructure projects within the currently anticipated cost and time and ensure that the infrastructural facilities are available for the benefit of the trainees sooner.

Reply by the Government

The status of projects is as per details provided at Annexure-D. Every effort is being made to complete the projects within the original cost and time. Monitoring of the projects is regularly being done by the Finance Committee and Governing Body of SAI.

Comments of the Committee

(Please see Para No. 1.20 of Chapter-I)

Observation/Recommendations (Sl. No. 10)

The committee were informed that the work of laying synthetic athletic tracks in 13 SAI Training Centers and regional centers was under implementation during the last three years out of which 8 had been completed. The work at Tarn Taran (Punjab) and Shillong was scheduled to be completed by January and March, 2013 respectively and the work at remaining three centers is in different stages of progress. The committee would like be informed whether the work in Tarn Taran and Shillong centers has since been completed. The committee hope that the work in the remaining three Centers will be completed within the originally anticipated time and cost. Further, the committee had recommended in their 7th Report, 2010-11 that there should be at least one synthetic track in every state particularly in Rajasthan, Andhra Pradesh, Bihar and Goa. However, none of these states figure in the list of projects furnished to committee which are stated to have been completed or in progress. The committee would like to be apprised of the position in this regard.

Reply by the Government

The work of laying of Synthetic Athletic Track at Tarn Taran (Punjab) had been completed as on 31-3-2013. Only the marking of lanes etc. on the Track Surface and subsequent certification by the IAAF was left to be done. The work shall be taken over from the CPWD after necessary certification.

Status Report of Synthetic Track is provided at **Annexure-E**.

As regards laying of at least one synthetic track in every state, it is stated that location of SAI synthetic tracks is decided as per requirement, location of centre and availability of funds. It is also pointed out that funds for synthetic tracks are also provided under the USIS scheme of this Ministry.

Comments of the Committee

(Please see Para No. 1.23 of Chapter-I)

Observation/Recommendations (Sl. No. 11)

Annual assistance of @ Rs. 50 lakhs to each state at Rs. 25 lakhs to each Union Territory for a period of 2 years is extended under Urban Sports Infrastructure Scheme (USIS) since 2010-11. However, the Secretary (Sports) conceded during the evidence held on 14.06.2012 that out of eleven projects sanctioned not even a single project had been completed by States during the first two years of the scheme. It has been stated that four states (Himachal Pradesh, Punjab, West Bengal and Mizoram) which had received funds under USIS in the inaugural year of the scheme i.e. 2010-11 have not submitted the required progress Reports, statements of expenditure and utilization certificates in respect of the funds received, even after a lapse of more than a year. The Committee feel that there is a need to ascertain as to why most of the States are not attracted to the scheme and on the basis thereof take appropriate remedial measures to improve performance of the scheme.

Reply by the Government

Out of the four projects sanctioned in the year 2010-11, Mizoram have since completed the project. Himachal Pradesh has also completed the sanctioned work, but a few administrative formalities are yet to be completed. West Bengal did not even commence the work for which funds were released. It was requested by them to change

the sanction for another project which was not permissible under General Financial Rules (GFRs). Hence, they were asked to return the amount along with interest as stipulated in the sanction order as per GFRs. Thereafter, West Bengal have requested to permit them to utilize the funds for the project for which the sanction was accorded. Their request is under consideration.

ii. The projects being sanctioned under Urban Sports Infrastructure Scheme (USIS) and the admissible limit from out of Central funds are as follows:

S. No.	Name of field of play	Financial Limit
1.	Synthetic Athletic Track	Rs.5.50 cr. With normal lighting.
2.	Synthetic Hockey field	Rs.4.50 crore (Rs.5.00 crore with normal lighting)
3.	Synthetic turf Football ground	Rs.4.50 crore with normal lighting
4.	Multipurpose Hall of size 60M x 40M	Rs.6.00 crore

iii. Excess cost of any project of the State has to be borne by them only. This is one of the reasons for slow progress of the projects under USIS since the States find it difficult to meet the excess cost over and above the financial limit mentioned above.

iv. The projects are entrusted by the States to the State Public Works Department (PWD). The tender processing of PWD takes considerable period of time.

2. The USIS scheme is under review. The reasons for slow progress and its lack of attraction will be examined and remedial measures will be taken to improve the performance of the scheme.

Observation/Recommendations (Sl. No. 14)

The committee note that out of existing 1109 coaches, only 172 are women constituting less than 16%. The committee wonder whether the strength of women coaches corresponds to any norm. The committee would like this aspect be examined and take corrective action as may be necessary to maintain gender balance.

Reply by the Government

Keeping in view the existing total strength of coaches in SAI, number of women coaches is very less. The coaches in different discipline are appointed in SAI in view of the requirement projected by various units of SAI which are based on the number of trainees in different centers. It is to mention that out of 1697 applications received, about 370 applicants are women and eligible candidates will undergo selection process as per laid down procedure. However, while appointing fresh coaches as mentioned above vacancies reserved for women coaches are 40 out of 200 i.e. 20% of the post, are for women candidates. More number of women coaches can be inducted if suitably placed in the merit list. Keeping in view the observations of the committee, further steps shall be taken with the approval of Competent Authority to induct women coaches & to encourage women sportspersons to adopt coaching as a career.

Observation/Recommendations (Sl. No. 17)

The committee not the candid admission by the MYAS that there is an acute shortage of qualified persons as sports physiotherapists, conditioning experts, sports nutritionists, sports psychologists, and sports analysts who are an integral part of the coaching team of elite sports persons. The committee urge MYAS to initiate required measures immediately to address the shortage of various sports specialists plaguing SAI.

Reply by the Government

For filling the post of Scientific Officer, the process has been initiated. M/s Ed.CIL(India) Limited, Noida has been asked for conduct written tests for 19 vacancies of Jr. Scientific Officer, & 5 posts of Jr. Scientific Assistants. Applications have been invited. A copy of the details of posts/advertisement is provided at **Annexure-F**. NSFs are given assistance under scheme of Assistance to NSFs, inter-alia, to use services of support staff as stated above based on their demand and availabilities of funds.

Observation/Recommendations (Sl. No. 18)

The Committee are perturbed to learn about the ban imposed on Indian Weightlifting Federation for one year by International Weightlifting Federation consequent to reported doping offences by a few weightlifters. Considering the seriousness of the issue, the Committee feel that the matter requires to be gone into detail for preventing such incidents in future. The Committee would suggest that an Expert Committee be formed immediately to study the menace in its entirety and suggest preventive measures.

Reply by the Government

The Government and National Anti Doping Agency are working towards "Dope Free" Sports in the country in co-ordination with stakeholders to rid sports of this menace and create a clean and healthy environment for sports in India. The National Anti Doping Agency is taking stringent measures against doping in sports by conducting dope tests during in-competition and out-of-competition on sportspersons. The Government has repeatedly announced zero tolerance for violators of the anti-doping regulations. In this endeavor, NADA has conducted 15698 dope tests during the last four years on athletes.

The Justice Mukul Mudgal Committee was constituted with an objective to enquire into all aspects of the issues relating to prevalence of doping. The recommendations of the Committee, are, inter-alia, to strengthen Anti Doping Education and to improve awareness among athletes. Based on the recommendations of the Committee, an action plan has been prepared by the Ministry and circulated for action by the respective stakeholders.

As per the action plan, NADA has initiated strengthening process of education and awareness on anti-doping measures focusing on athletes and coaches in rural areas. Total of 16 medical experts and eminent sportspersons have been identified to be part of the Anti-Doping Education Programme. Among the initiatives to improve the awareness on anti doping measures, effective dissemination of information through education programmes focusing on coaches and supporting persons, adopting WADA printing materials on doping and distribution of pamphlets and putting up posters and banners during events has been planned.

During the period from 2009-2012, NADA has conducted numerous workshops, educational and awareness programmes about the WADA prohibited substances and methods in sports across the country for sports-persons, young athletes, coaches and supporting staff. Across the year, NADA has conducted outreach programs at various SAI centers and over 8000 sports persons, including supporting staff attended such programs. The technical officials of NADA are regularly visiting Sports Authority of India (SAI) Regional Centers and other places (wherever training camps are held) and educating the athletes on doping in sports and harmful side effects of the dope substances by conducting lectures/seminars/ workshops etc. on regular basis. The doping control handbook is printed in seven languages namely English, Hindi, Bengali, Malayalam, Punjabi, Tamil and Telugu for distribution among the sports community. NADA officials are engaged in delivering lectures at various centers / coaching camps in the following topics

- Dope Sample Collection Procedure
- Adverse Effects of Dope Substances
- Rights and Responsibilities of Athletes

- Result Management and Anti Doping Rule Violation
- Therapeutic Use Exemption Certificate
- Role of Anti-Doping Panel

To achieve a better outreach and to reach the masses, NADA is coordinating with CBSE schools and School Games Federation of India both at National and Regional levels for programs regarding anti-doping measures through sport events organized by the Federations. Such school events will help improve the awareness levels of students directly as well as through the school coaches to cater to young athletes.

Keeping special focus on rural sports centers various Anti-Doping awareness Symposia and workshops have been conducted in the PYKKA events and at SAI Training Centers (STC) in rural areas. As a result of such concrete steps, effective action is been taken by Government to reduce the incidence of doping in sports with the objective of eliminating the doping menace from sports.

CHAPTER – III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT
DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

Nil

CHAPTER – IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH THE GOVERNMENT'S REPLIES HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

Observation/Recommendations (Sl. No. 4)

The committee are distressed to note that annual reports of SAI for the years 2010-11 and 2011-12 have not been laid in parliament depriving the parliament of timely scrutiny thereby impacting the accountability process. SAI's defence that the delay is due to late receipt of data from its units is untenable in the age of computerization / online transmission of data and reflects very poorly on its functioning. The committee urge the department of sports to ensure timely laying of SAI's Annual reports so that its performance is reviewed and on course correction applied in time. Incidentally, SAI has not uploaded its Annual reports onto its website from the year 2008-09 onwards nor has it responded to committee's query in this regard which clearly indicate its admission of lapse. The committee hope SAI will upload its annual reports soon, as assured and will not be found wanting in this respect in future.

Reply by the Government

2008-09, 2009-10

A new website of SAI is being developed by NIC and the data will be placed in the site.

2010-11

The Annual Report of SAI for the year 2010-11 has been laid in the both Houses of Parliament in the Monsoon Session 2013 (Lok Sabha on 20.08.2013 & Rajya Sabha on 14.08.2013).

2011-12 , 2012-13

All necessary data has been received from all the Heads of centre/Sub Centre/ Institute/Division of SAI HQ and the same is being scrutinized and consolidated. Annual Report for the year 2011-12 & 2012-13 is under preparation.

Comments of the Committee

(Please see Para No. 1.14 of Chapter-I)

Observation/Recommendations (Sl. No. 6)

The committees note with regret the out of total number of 14120 trainees under SAI sports promotion schemes, only 4227 trainees are girls. The committee in their 7th report 15th Lok Sabha had recommended measures to encourage women participation in sports such as provision for gender budgeting to enable earmarking of separate funds under various heads and schemes for women sports persons and recruitment of women coaches to train women trainees. However, there does not appear to be any marked improvement in the last two years. The committees are disappointed with the stereotyped reply of department of sports that the SAI schemes are open to both boys and girls without any discrimination. In view of the very low percentage of female trainees, the committee emphasize that female participation in sports training schemes needs to be encouraged by suitable incentive mechanism in order to improve gender diversity in sports.

Reply by the Government

During the induction of trainees under SAI Sports Promotional Schemes emphasis is given for induction of maximum number of girls trainees depending upon the availability or residential accommodation meant for the girls.

For encouraging women participation in sports, SAI on behalf of MYA&S, is also organizing National Women Sports Competitions in four groups covering 12 disciplines. The selected girls are offered admission under SAI Scheme.

Comments of the Committee

(Please see Para No. 1.17 of Chapter-I)

Observation/Recommendations (Sl. No. 15)

The committee are concerned to note that capacity building measures such as refresher courses organized by SAI for improving / updating the skills of coaches of states/UTs are not getting encouraging response from the States /UTs as is evident from the poor attendance in the refresher programme organized by SAI in 2012 only five states/UTs only have sent their coaches to attend the programme in August, 2012 that too after SAI postponed it once due to non response from substantial number of states. In view of the need for updating the skills of coaches, the committee feel that reasons for the poor response need to be identified and the matter taken up at the level of chief ministers as recommended in the context of NPFAl in one of the preceding paragraphs.

Reply by the Government

SAI NS NIS had issued circulars & letters repeatedly to all States/UTs to recommend the names of their coaches for such courses as advised by the Estimate Committee but still the response was not encouraging.

Comments of the Committee

(Please see Para No. 1.26 of Chapter-I)

Observation/Recommendations (Sl. No. 19)

There are two competing Hockey Federations viz. Hockey India and Indian Hockey Federation and neither of them has been recognized by the Government pending court cases. Pursuant to a judgment from Hon'ble Supreme Court, Government is stated to be working with the Hockey India which has been recognized by International Hockey Federation. The dismal performance of Indian Hockey team in the London Olympics, 2012 is partly attributed to the shortcomings in the selection process. Though sports federations are autonomous in so far as the selection of the players for international events is concerned, the Committee feel that these federations must be made accountable for the performance of teams as the Government spends huge amount of money on their training and participation in the international events. For instance, fund allocation to the Hockey Federation of India in 2011-12 was as much as Rs. 1809 crore. The Committee are of the firm view that sports federations should be made accountable to the Government for the performance of the sports persons in international events.

Reply by the Government

On 11th March, 2011, the Hon'ble Supreme Court passed an interim order making IOA and HI responsible to select and field Indian hockey teams, both for men and women in all future international events. Before this order, another interim order was passed by the Hon'ble Supreme Court in August, 2010 directing IOA, IHF and HI to hold discussion with the Ministry of Youth Affairs & Sports to sort out the matter. All these orders were passed by the Supreme Court keeping in view the fact that the International Hockey Federation refused to give affiliation to IHF or any other body except Hockey India.

The Government held meetings with the Indian Olympic Association (IOA), Hockey India and Indian Hockey Federation to reach an amicable solution in the matter. After several rounds of meetings with the officials of Indian Olympic Association, Hockey

India and Indian Hockey Federation, the matter was referred to the IOA to suggest a compromise. The response of the IOA is awaited and the IOA has been requested to expedite the matter. In case the matter is not amicably settled, the Government would place all the facts & action taken by it before the Hon'ble Supreme Court for decision. Hockey India and Indian Olympic Association are responsible to select the Indian teams for international events. Hockey India is responsible to field Indian team in all international events as per the direction of the Hon'ble Supreme Court.

As of now, the Government of India has not accorded recognition either to IHF or the HI. However, the *International Federation of Hockey (FIH)* recognizes Hockey India as the national body of India to field its team in the international events.

The review of the performance of the National Teams in International Competitions is an ongoing process. The Government believes that settlement of the dispute between Hockey India and the Indian Hockey Federation will serve the game of hockey. To improve the performance of hockey, the Government has taken various steps such as organizing coaching camps, engaging foreign coaches, etc.

The performance of Indian Hockey is improving. Recent performances are as follows:-

1. Senior Women Hockey team won Bronze Medal in World Cup in 2013.
2. Junior Men team won JOHAR BHARU CUP in 2013.
3. Senior Women team won Bronze Medal in Asia Cup in 2013.
4. Senior Men team won Silver Medal in Asia Cup in 2013.

Comments of the Committee

(Please see Para No. 1.29 of Chapter-I)

CHAPTER – V

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

Observation/Recommendations (Sl. No. 12)

National Playing Fields Association of India (NPFAI) was established in the year 2009 as an institutional arrangement to protect open spaces and playing fields. While NPFAI is the apex body, all State Governments are expected to set up similar bodies at State level which would be affiliated with national body with a view to creating national awareness of the social benefits that flow out of playing fields and open green spaces. Since commencement of the scheme in 2009, only 12 states are stated to have formed/or in the process of forming State Level Playing Field Associations. The general guidelines for development of playfields circulated by the Ministry to all the State Governments have also not elicited any feedback. On perusal of information made available to them, the Committee received an impression that the Department of Sports has not been very proactive in effectively pursuing with the State Governments except perfunctorily sending reminders after long gaps. The Committee feel that it is high time that the matter is taken up at the level of Chief Ministers underlying the significance of the NPFAI and benefits likely to accrue to the people.

Reply by the Government

The issue relating to setting up of State level Playing Fields Associations is being taken up with the State Governments at higher levels. The State Governments are also being requested to take follow up action on the general guidelines for development of playfields and provide feedback in the matter.

Observation/Recommendations (Sl. No. 13)

There has been massive shortage of coaches. As against the sanctioned strength of 1524 coaches in SAI, there are only 1109 coaches in position (974 regular including 172 women coaches and 135 on contract). The shortage in the number of coaches is as many as 415. SAI has claimed that no sports discipline was affected due to deficiency of coaches. The committee do not agree with the view. Performance of SAI trainees would have certainly been much better had there been full strength of the coaches. The committee, therefore, desire that urgent steps should be taken to fill up vacancies against sanctioned strength of coaches and the committee be informed of the action taken in this regard.

Reply by the Government

In order to address the shortage of coaches in SAI, recruitment of coaches in phased manner has been planned and accordingly appointment of 200 coaches in the disciplines of Archery, Athletics, Badminton, Boxing, Cycling, Fencing, Hockey, Gymnastic, Judo, Kayaking & Canoeing, Rowing, Shooting, Swimming & Diving, Taekwondo, Volleyball, Weightlifting, Wrestling, and Wushu has already been initiated. The said numbers of coaches are being recruited keeping in view the requirement projected by various units of SAI. In response to advertisement for recruitment of coaches in said discipline 1697 applications have been received. . Further, Olympians in the aforesaid disciplines who have applied & found eligible for the post of coach in SAI have been selected through interview and have been sent the offer of appointment. The whole process of selection for other applicants is likely to be completed shortly.

Observation/Recommendations (Sl. No. 16)

The Committee welcome the initiative to set up a National Institute of Sports Sciences and Medicine (NISSM) as a leading institute to support high performance sport persons and to take up high quality research in the field of sport science and sport

medicines. The detailed project report for the Institute is expected to be finalized by July, 2013. The Committee would await the progress in establishing NISSM.

Reply by the Government

Draft Detailed Project Report in respect of National Institute of Sports Sciences and Medicine (NISSM) prepared by Ernst & Young had been submitted to the Ministry which was circulated to all the stakeholders of the then Expert Group/ High Power Committee inviting their comments. An interactive session had also been taken in this regard where views and recommendations expressed by the stakeholders have been discussed for appropriate inclusion in the Draft Report. Apart from this, certain shortcomings had been noted by the Ministry in the Draft Detailed Project Report submitted to the Ministry by NSDC in respect of the Institute. Accordingly, NSDC was requested to revise the Report. The final Detailed Project Report has been submitted to the Ministry on 24/10/2013. However, an Addendum to the DPR is also being submitted by NSDC. Necessary follow up action is being taken by the Ministry in the matter.

NEW DELHI;
December, 2013
Agrahayana , 1935 (Saka)

FRANCISCO SARDINHA,
CHAIRMAN,
COMMITTEE ON ESTIMATES.

**MINUTES OF THE SECOND SITTING OF THE STUDY GROUP OF THE
COMMITTEE ON ESTIMATES (2013-2014)**

The Study Group of the Committee on Estimates sat on Wednesday, the 18th December, 2013 from 1030 hrs. to 1045. hrs. in Room No. 52-B, (Chairman's Chamber), Parliament House, New Delhi.

PRESENT

Shri Subodh Kant Sahai – Convener

Members

- 2 Shri K. Bapi Raju Kanumuru
- 3 Dr. Thokchom Meinya
- 4 Shri Prabodh Panda
- 5 Shri S. Semmalai
- 6 Shri Radha Mohan Singh
- 7 Smt. Annu Tandon

SECRETARIAT

1. Shri M. Louis Martin - Joint Secretary
2. Smt. Anita B. Panda - Director
3. Shri Srinavasulu Gunda - Additional Director
4. Dr. Yumnam Arun Kumar - Deputy Secretary
5. Shri U.C. Bharadwa - Deputy Secretary

2. At the outset, the Chairman welcomed the Members of the Study Group of the Committee on Estimates to the second sitting. The Study Group took up for consideration the following draft Chapter-I of Action Taken Reports:

(i) *** ***,

(ii) *** ***,

(iii) Memorandum No. 6 and draft Chapter-I of Action Taken Report on the Recommendations contained in the Twenty Second Report of the Committee on Estimates (2012-13) on 'Performance of Sports Authority of India (SAI)' pertaining to the Ministry of Tribal Affairs; and

3. The Study Group approved the categorization of replies as shown in the Memorandum and also approved the draft Reports without any modification.

The Study Group then adjourned.

MINUTES OF TWENTY FIRST SITTING OF THE COMMITTEE ON ESTIMATES
(2013-14)

The Committee sat on Wednesday, the 18th December, 2013 from 1045 hrs. to 1100 hrs. in Room No. 52-B (Chairman's Chamber), Parliament House, New Delhi.

PRESENT

Shri Francisco Sardinha – Chairman

Members

- 2 Shri Khagen Das
- 3 Shri K. Bapi Raju Kanumuru
- 4 Dr. Thockchom Meinya
- 5 Shri Prabodh Panda
- 6 Shri Subodh Kant Sahai
- 7 Shri S. Semmalai
- 8 Shri Radha Mohan Singh
- 9 Smt. Annu Tandon
- 10 Shri Mukul Wasnik
- 11 Shri Omprakash Yadav

SECRETARIAT

1. Shri A. Louis Martin - Joint Secretary
2. Smt. Anita B. Panda - Director
3. Shri Srinivasulu Gunda - Addl. Director
4. Dr. Yumnam Arun Kumar - Deputy Secretary
5. Shri Uttam Chand Bharadwaj - Deputy Secretary

APPENDIX - III

ANALYSIS OF THE ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS CONTAINED IN THE TWENTY SECOND REPORT OF THE COMMITTEE ON ESTIMATES (FIFTEENTH LOK SABHA)

(i)	Total number of recommendations/observations	19
(ii)	Recommendations/Observations which have been accepted by the Government (Sl. Nos. 1,2,3,5,7,8,9,10,11,14,17 and 18)	12
	Percentage of total recommendations	63.15%
(iii)	Recommendation/Observation which the Committee do not desire to pursue in view of the Government's reply	Nil
	Percentage of total recommendations	Nil
(iv)	Recommendations/Observations in respect of which Government's replies have not been accepted by the Committee (Sl. Nos. 4, 6,15 and 19)	4
	Percentage of total recommendations	21.05%
(v)	Recommendation/Observation in respect of which final replies of Government is still awaited. (Sl. No. 12, 13 and 16)	3
	Percentage of total recommendations	15.8%